

Uncultivable land in Bihar

3451. SHRIMATI USHA SINHA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether ten thousand acres of land have been rendered uncultivable in Paru, Saroyan, Vaishali and Lalganj blocks of North Bihar;

(b) whether Bihar Government lack resources for tackling this problem;

(c) if so, whether Union Government propose to take up the Scheme for making the uncultivable land cultivable; and

(d) if so, the time by which the said scheme is likely to be taken up by Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) to (d). For the drainage affected areas of the Gandak Basin, including Vaishali District, 5 drainage schemes prepared by Government of Bihar have been techno-economically appraised. In addition to the provision from the State's plans for the flood affected areas of North Bihar, Central assistance for strategic flood proofing measures has been provided for in the annual plan of the Ministry for 1990-91.

CGHS Dispensary in NOIDA

3452. SHRI KAMAL CHAUDHARY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government propose to set up a CGHS dispensary in NOIDA during the current year;

(b) if so, the details thereof; and

(c) the time by which the CGHS dispen-

sary is likely to start functioning at NOIDA?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) to (c). There is no proposal to set up a CGHS dispensary in NOIDA during the current year.

Government accommodation to employees below their entitlement

3453. SHRI HUKMDEO NARAYAN YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the criteria for allotment of Government accommodation;

(b) whether employees are also allotted one type below or one type higher accommodation than the entitled type; and

(c) if so, the details of such allotments made in Delhi and the reasons for adopting such policy?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Allotment of general pool accommodation to Government servants is made as per the Allotment of Government Residence (General Pool in Delhi) Rules, 1963.

(b) and (c). Allotment of a particular type of accommodation by competent authority is covered under the existing Allotment Rules.

Construction of buildings in Delhi

3454. SHRI HUKMDEO NARAYAN YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Union Government have received complaints regarding illegal construction of Buildings in Delhi by private builders;